## Central Administrative Tribunal Jaipur Bench, JAIPUR

CP No. 30/2010 In (OA No.387/2000) With MA 53/2011

This the 12th day of July, 2011

## Hon'ble Shri Justice K.S. Rathore, Member (Judicial) Hon'ble Shri Anil Kumar, Member (Administrative)

Sohan Lal Soni son of Shri Kalu Ram Soni, Office of Sub-Divisional Office/Engineer (Central), Office of the General Manager, (Telephone), M.I Road, Jaipur.

...Applicant

(By Advocate: Shri Kamlesh Sharma proxy for Shri Mahendra Shah)

## - VERSUS-

- P.J. Thomash Secretary, Telecom Department Sanchar Bhawan Room No. 210, 20, Ashoka Road, New Delhi.
- Shri P.K. Agarwal,
   Principal General Manager,
   Telecom Department, GMTD
   MI Road,
   Jaipur.
- Shri R.L. Meena Sub-divisional Officer(R&E) Telecommunication Department, MI Road, (PGMTD) Jaipur.
- Shri S.C.Gupta
   SDE Staff II
   O/o DGM (Admn.) PGMTD, MI Road, Jaipur

....Respondents

(By Advocate: Shri Mukesh Agarwal, counsel for respondent No.1 Shri Santosh Singh proxy counsel for Sh.G.S.Rathore, counsel for respondents' No. 2,3 & 4)

## ORDER (ORAL)

Heard the rival submissions of the respective parties.



2. Learned counsel for the respondents /contemnors submits that

the directions issued by this Tribunal has been fully complied with by

the respondents vide order dated 21.5.2011 by which the

respondents have decided to confer temporary status provisionally

to the applicant, Shri Sohan Lal Soni, the then Casual Labour,

presently R.M., w.e.f. 13.9.1995 instead of 12.2.1999 subject to

outcome of the Review petition filed in the Apex Court. He further

submits that the arrears in respect of the applicant have also been

prepared. Learned counsel for the respondents undertakes to

release the same.

3. Having considered the reply filed by the respondents as well as

the order of compliance passed by the respondents on 21.5.2011,

we are fully satisfied with the compliance order passed by the

respondents with regard to the order passed by the Tribunal on

28.7.2003 in OA.387/2000.

4. In view of the above, the CP stands disposed of and the

notices issued to the respondents are discharged.

5. MA 53/2011 has been moved by the applicant for impleading

Shri S.C.Gupta, SDE Staff II, Office of DGM (Admn.) (PGMTD), M.I.

Road, Jaipur as respondent No.4 and to correct the name of Shri

R.S.Meena (respondent No.3) as Shri R.L. Meena.

In view of the order passed in the CP, the MA-53/2011 stands

disposed of alongwith the CP

(Anil Kumar)

Member (Administrative)

(Justice K.S.Rathore) Member (Judicial)

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